

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 92 OF 2018 &
I.A. NO. 188 OF 2019

Dated: 8th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Punjab State Power Corporation Ltd.

.... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-1

ORDER

(On IA No. 188 of 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Mr. Sakesh Kumar appearing for the first Respondent submitted that, there is a delay of 16 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the first Respondent, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the first Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 188 of 2019, for delay in filing the reply is allowed.

APPEAL NO. 92 OF 2018

Four weeks' time is granted at the request of learned counsel appearing for the Appellant to file rejoinder i.e. on or before 07.05.2019 after duly serving copy to the other side.

List the matter on **16.05.2019**.

(Ravindra Kumar Verma)

Technical Member

mk/bn

(Justice N. K. Patil)

Judicial Member